

(b) All important matters were considered and examined:

(c) There is no proposal to withdraw the Innes Line arrangement. According to the present procedure there is no restriction on the movement of the people of Nefa to the plains but plains people have to take permits before they enter Nefa for reasons of security.

Buddhist Tourists

*248. SHRI CHENGALRAYA NAIDU: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Tourist Department was proposing to launch a package programme for attracting Buddhist tourists to India;

(b) whether it is also a fact that Government are contemplating a special scheme to attract Buddhist tourists to Nalanda, Sanchi and other places of Buddhist interests;

(c) if so, the details thereof; and

(d) when the scheme is likely to be implemented.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Yes, Sir.

(b) The package programme mentioned at (a) above will cover Nalanda, Sanchi and other selected places of Buddhist interest.

(c) Accommodation facilities already exist at Bodh Gaya, Sanchi, Kushinagar and Ajanta. These will be further expanded and improved during the Fourth Plan period. A Tourist Shala is under construction at Rajgir and a chair-lift is also being installed to carry pilgrims up the Ratnagiri hill.

Details of the schemes to provide additional facilities at these places and at other places of Buddhist interest have yet to be finalised.

(d) During the Fourth Five Year Plan period.

John Smith's Book 'I was a CIA Agent'

*249. SHRI C. K. CHAKRAPANI:
SHRI BHOGENDRA JHA;
SHRI K. ANIRUDHAN;
SHRI JYOTIRMOY BASU;
SHRI UMANATH;
SHRI DEVEN SEN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have gone through the communist party publication "I was a CIA agent in India" by John Smith;

(b) whether each and every case mentioned in the book has been investigated thoroughly;

(c) if so, by whom and when; and

(d) whether any report has been received?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) to (d). On an examination of its contents, no action has been considered necessary.

Crimes in Delhi

*250. SHRI P. RAMAMURTI:
SHRI K. ANIRUDHAN;
SHRI GANESH GHOSH;
SHRI MOHAMMAD ISMAIL;
SHRI K. RAMANI;
SHRI BEDABRATA BARUA;
SHRI Y. A. PRASAD;
SHRI R. R. SINGH DEO;
SHRI SHIV KUMAR SHASTRI;
DR. SURYA PRAKASH PURI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there was an increase in crime in Delhi in 1967 as compared to 1966;

(b) if so, the total number of murders, kidnappings and stabbing cases, that took place in 1967; and

(c) the action taken by Government to check such crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) During the Calendar year 1967, 17,422 cases relating to IPC were reported in the Union Territory of Delhi, as compared to 16,934 cases in 1966.

(b) Murders	.. 65
Kidnapping (including abduction).	.. 261
Stabbing	.. 158

(c) (i) Whenever there is apprehension of breach of peace, preventive action is resorted to under the various provisions of law.

(ii) The crime situation is being constantly reviewed by the Administration and suitable measures are taken from time to time to keep the situation under control.

(iii) Recently a number of schemes have been sanctioned for the purpose of modernising the Delhi Police by providing better communication facilities and scientific aids to investigation of crime and these measures are expected to bring about considerable improvement in the crime situation.

Statehood for Himachal Pradesh

*251. SHRI PREM CHAND VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Himachal Pradesh Assembly have unanimously passed a resolution demanding full statehood for the Union Territory of Himachal Pradesh and whether the resolution has been received by Government; and

(b) if so, the action taken by Government thereon?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) Yes, Sir.

(b) Government do not propose at present to alter the existing status of this Union territory.

Political Prisoners

*252. SHRI K. LAKKAPPA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken any decision to improve the prevailing rules and regulations pertaining to the treatment of political prisoners in the country; and

(b) if not, the reasons for not taking a decision in spite of the public opinion in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA):

(a) and (b). 'Jails' being a State subject, the classification of prisoners including those arrested and convicted in connection with the mass movements and their treatment in jails is the responsibility of the State Governments. The Jail rules of most of the States do not provide for a separate classification for the political prisoners.

However, in 1964 while considering the recommendations of the All India Jail Manual Committee, the Central Government had recommended to the State Governments that political prisoners may be kept separately from the normal convicts but amongst themselves they may be sub-divided into three divisions on a basis similar to that for other convicts.

Industrial Projects in Goa

*253. SHRI DHIRESWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item appearing in the "Times of India" dated the 24th January, 1968 to the effect that serious differences between the Lt. Governor of Goa and the State Government have held up the execution of two giant industrial projects worth Rs. 55 crores in the State;